

(b) No, Sir.

(c) Does not arise.

(d) Operational and resource constraints.

[English]

Rail Link Between Jhansi and Manikpur

7908. KUMARI UMA BHARATI: Will the Minister of RAILWAYS be pleased to state:

(a) whether Lalitpur, Teekamgarh, Chatarpur, Khajuraho, Kharda situated between Jhansi and Manikpur junctions are proposed to be connected with Jhansi and Manikpur in phases; and

(b) if so, when and if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a) and (b). A survey for a new BG line between Lalitpur and Singrauli has been approved in 1989-90 at an estimated cost of Rs. 33.00 lakhs with the proposed alignment passing through Lalitpur, Tikamgarh, Chattarpur and Khajuraho. A provision of Rs. 15.00 lakhs has been made during 1990-91 for this survey.

Revision of Pay Scales in Scooters India Ltd.

7909. SHRI SARJU PRASAD SAROJ: Will the Minister of INDUSTRY be pleased to state:

(a) whether the pay scales of the employees of the Scooters India Ltd., Lucknow, have been revised;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) when the pay scales are likely to be revised?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) to (d). The revised wage agreement proposal covering 2459 non-executive Unionised employees of Scooters India Limited for the period from 1.7.86 to 31.12.91 has been approved by Government on 20.4.90. As per Government's approval dated 20.4.90, an agreement has to be prepared and entered into with the Union after which pay fixation of the individual workman in the revised pay scales will be done by the Management.

With regard to the non-unionised employees such as supervisors and executives, BPE have issued guidelines dated 4th April 1990 as Scooters India Limited has now to formulate proposals regarding revision of the scales of pay of these employees on the basis of the parameters indicated in the BPE guidelines dated 4.4.90 and submit such proposals for approval of Government

Allotments of Sheds on Hire Purchase Basis

7910. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of INDUSTRY be pleased to state:

(a) whether the industrial sheds initially given on rental basis are being converted into hire-purchase basis;

(b) if so, whether any survey has been conducted by the Delhi State Industrial Development Corporation in respect of the flats allotted by them;

(c) if so, the details thereof?

(d) whether Government have issued some guidelines in this regard; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES IN THE MINISTRY OF INDUSTRY (SHRI SRIKANTA JENA): (a) Yes, Sir. According to Delhi Administration decision to convert industrial sheds initially given on rental basis to hire-purchase basis is taken from time to time in respect of each scheme.

(b) Yes, Sir.

(c) A survey was conducted in the year 1988-89 to ascertain the Occupancy position of the sheds. Out of 840 sheds, 142 sheds were found subletted during the survey.

(d) and (e). The guidelines on land management already exist in DSIDC. Industrial sheds initially given on rental basis are being converted to hire-purchase basis. DSIDC is also allowing transfer of the sheds in favour of present occupants on nominal charges payable @ Rs. 50/- per sq. ft.

Vayudoot Aircraft on Charter Basis

7911. SHRI RAM BAHADUR SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Vayudoot aircraft is given on charter basis:

(b) if so, the number of times Vayudoot aircraft were chartered on confirmed basis during 1989:

(c) the flying time taken by these chartered aircraft and the time actually involved: and

(d) whether payment was made on the basis of actual time involved?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) Yes, Sir.

(b) and (c). During the year 1989, Vayudoot Limited operated 151 charters involving total flying of 587:40 hours.

(d) As per the laid down policy, the rentals were charged with reference to the flying hours involved as well as time for which the aircraft were detained.

[Translation]

Mining in Chandrapur, Maharashtra

7912. PROF. MAHADEO SHIWANKAR: Will the Minister of ENERGY be pleased to state:

(a) whether the work of coal mining in Bandarkhan (Khadsingi), Tehsil Chimmor, district Chandrapur (Maharashtra) has not been done for the last 3-4 years;

(b) if so, the reasons for not starting the work in the above mine so far;

(c) the time by which work in the mine is likely to be started: and

(d) the expenditure incurred on this mine upto December, 1989?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) to (d). Coal mining in Bandarkhan (Khadsingi) has not started so far. Presently detailed exploration is in progress and an expenditure of Rs. 83.21 lakhs has been incurred by CMPDI on exploration till December, 1989 in Bander Block. The Commencement of mining operation will inter-alia, depend upon good coal deposits being found and project feasibility being positive.